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Title: Need to make provision for increasing the number of notaries appointed by the state from 1088 to 2500 in the state of Tamil Nadu.

SHRI V. ELUMALAI (ARANI): Hon. Deputy Speaker, Sir, I thank you.

I wish to raise an important issue. The population has grown manifold over the years. As per 2011 census, the population of Tamil Nadu stood at 7.2 crores compared to 6.5 crores at the time of introduction of limit for appointment of Public Notaries. The number of courts has also increased *vis-a-vis* the litigations or cases filed in such courts. It is relevant to say that besides commercial activities, notarial purposes have also increased. Moreover several thousands of applications are received by the State Government of Tamil Nadu for appointments of Notaries in the State.

The Notaries Act, 1952 regulate the profession of such Public Notaries. Rule 8 (4A) of the Notaries Rules, 1956 was amended and the number of Notaries to be appointed by State Government of Tamil Nadu was reduced.

I, therefore, urge upon the Union Minister for Law and Justice to consider the proposal of the State Government of Tamil Nadu to make provision for increasing the number of Notaries appointed by the State from the existing 1,088 to at least 2,500 favourably in view of the huge population to be attended by these Public Notaries. Thank you.